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11.20 hrs.

Title: Regarding notices for suspension of Question Hour and Motion for Adjournment on the issues of atrocities on Dalits; on the alleged misuse of CBI by the Government in dropping the charges against three Union Ministers in the Babri Masjid Demolition case. (Notice disallowed by the Speaker).

SHRI PRIYA RANJAN DASMUNSI (RAIGANJ): Sir, we have given a notice for Adjournment Motion. ...(*Interruptions*)

MR. SPEAKER: Please sit down. I have received 31 notices of Adjournment Motion and also five notices for suspension of Question Hour.

...(*Interruptions*)

MR. SPEAKER: Please sit down for a minute.

...(*Interruptions*)

MR. SPEAKER: I have received notices on many subjects and, therefore, I think, all the subjects are not only important but the priority is always given to notice of suspension of Question Hour.

I have received five notices for suspension of Question Hour and, therefore, I would first like to know from the Members as to why they want the Question Hour of the House to be suspended.

Shri Ram Vilas Paswan's subject for suspension of Question Hour is 'Demonstration in front of Parliament House on 21.7.2003 against the atrocities on Dalits in various parts of the country'.

I am only asking him the reason for suspension of the Question Hour.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, समता स्थल से करीब-करीब तीन हजार दलित साइकिल मार्च कर संसद के लिए चले। मैं भी उनमें से एक हूँ। हमने यह यात्रा तलहन से शुरू की। झज्जर होते हुए यहां पहुंचे हैं। मैं आपसे कहना चाहता हूँ कि पिछले दो-तीन साल से देश के हर कोने में अनुसूचित जातियों और कमजोर वर्ग के लोगों के ऊपर जुल्म और अत्याचार की घटनाएं बढ़ रही हैं। यह एक सरकार का मामला नहीं है। इसके खिलाफ कोई कार्रवाई राज्य सरकार द्वारा नहीं की जा रही है। आपने इस विषय पर तीन बार इसी संसद में बहस करवायी। 15 अक्टूबर 2002 को 6 दलितों को झज्जर में यह कह कर जिन्दा जला दिया गया कि वे गाय की खाल खींच रहे थे। इस विषय पर संसद में बहस हुई। प्रधान मंत्री यहां बैठे हैं। दुख की बात है कि इसके बाद भी एक अफसर को सजा नहीं हुई और एक भी आदमी जेल में नहीं है। सारे के सारे लोगों को छोड़ दिया गया। यह घटना झज्जर पुलिस स्टेशन के बगल में सात किलोमीटर की दूरी पर हुई। यहां पांच-पांच दलितों को यह कह कर जिन्दा जला दिया गया कि वे गाय की खाल खींच रहे थे। न कहीं गाय है और न कहीं खाल है। इसके बावजूद एक भी आदमी को सजा नहीं हुई। इस देश में क्या होने वाला है? कांग्रेस के लोग यहां बैठे हैं। झज्जर में घटना घटने पर मुख्यमंत्री ने फैसला सुनाया। यह कोई धर्म का सवाल नहीं है। **वै। (व्यवधान)**

MR. SPEAKER : Shri Ram Vilas Paswan, you can only discuss on the particular issue of why the suspension of the Question Hour is needed.

श्री राम विलास पासवान : मैं खत्म कर रहा हूँ। मैं कह रहा हूँ कि यह किसी एक पार्टी का मामला नहीं है। पंजाब के मुख्यमंत्री श्री अमरेन्द्र सिंह जी ने मारे गए परिवार के लोगों को आश्वासन दिया कि मैनेजिंग कमेटी में दलितों को रखा जाएगा लेकिन उन्हें मैनेजिंग कमेटी में नहीं रखा गया। उन्हें सेवादार कमेटी में रखा गया। **वै। (व्यवधान)** इसके बाद एक आदमी को सजा नहीं हुई। हमारी पार्टी के लोग बिहार में मारे गए। गया में श्री देबन पासवान के परिवार के चार लोग मारे गए लेकिन इसके बाद आज तक किसी आदमी को सजा नहीं हुई। पश्चिमी उत्तर प्रदेश में दलित महिलाओं के ऊपर रोज-रोज की बलात्कार की घटनाएं घट रही हैं। मैं महाराष्ट्र सरकार को धन्यवाद देना चाहता हूँ कि उन्होंने ऐसी घटनाएं घटने पर पोट्टा का इस्तेमाल किया। मैं आपसे आग्रह करना चाहता हूँ कि आप किसी तरीके से इसके ऊपर बहस करवाइए। आज कम से कम तीन हजार लोग साइकिल पर यहां आए हैं। हमारे लोगों को रोज गिरफ्तार किया जा रहा है। यह किसी एक सरकार का मामला नहीं है। मैंने क्वश्चन आवर सस्पेंड करके इस पर चर्चा कराने के लिए नोटिस दिया है। यह केन्द्र सरकार की जवाबदेही है और वह इसे देखे। वह दलितों की बातें करते हैं। मैं इस पर तुरन्त कार्रवाई चाहता हूँ।

MR. SPEAKER : This cannot become a matter for suspension of Question Hour. Shri Ram Vilas Paswan can raise the issue any time for a discussion in the House and he might be permitted.

Now, I go to the next notice for suspension of Question Hour. Shri Priya Ranjan Dasmunsi to speak. His notice is on the reported misuse of CBI in dropping the charges against the Union Ministers and others.

...(*Interruptions*)

अध्यक्ष महोदय: आपका भी नोटिस है और इनका भी नोटिस है। दासमुंशी जी ने क्वश्चन आवर सस्पेंड करने का नोटिस दिया है इसलिए मैंने उनको बोलने की इजाजत दी है।

SHRI PRIYA RANJAN DASMUNSI : Sir, I gave the notice for suspension of the Question Hour because the most important question today is whether the prime institutions of the country, be it the Judiciary, be it any part of the Executive, be it any investigative agency, could be deliberately misused to demolish the whole concept of our parliamentary system, to demolish the independence of the Judiciary and to demolish the honour of the Parliament.

Sir, on 29th November, 1999, in this very House, in reply to an Unstarred Question by me, the Ministry of Home Affairs, represented by Shri I.D. Swami, where they made it abundantly clear in their own reply that the chargesheet was not only filed on the accused of Babri Masjid demolition but *prima facie* charges were found by the court and the list of the persons was there. Thereafter the report says that the Ayodhya Prakaran passed an order on 9.9.1997... (Interruptions)

श्री श्रीचन्द्र कृपलानी (चित्तौड़गढ़) : अध्यक्ष महोदय, यह गलत आरोप लगा रहे हैं। (व्यवधान)

SHRI PRIYA RANJAN DASMUNSI : Sir, what is this? You asked me to explain on the suspension of the Question Hour. They can reply later. ... (Interruptions) There are competent people to reply. ... (Interruptions)

MR. SPEAKER : Please sit down.

... (Interruptions)

MR. SPEAKER : This is on suspension of Question Hour. The issue raised by hon. Member Shri Priya Ranjan Dasmunsi is an important issue. Please sit down.

... (Interruptions)

अध्यक्ष महोदय : मैंने उन्हें बोलने की इजाजत दी है, मैं जानना चाहता हूँ कि सस्पेंशन ऑफ क्वेश्चन ऑवर इसमें हो सकता है या नहीं, इसलिए मैंने परमीशन दी है।

SHRI PRIYA RANJAN DASMUNSI : Sir, the special judge of Ayodhya Prakaran passed an order on 9.9.1997, when they were not Ministers, holding that there is a *prima facie* case. ... (Interruptions)

डॉ. विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : 1999 में जो हुआ उसका आज क्या मतलब है? (व्यवधान)

SHRI PRIYA RANJAN DASMUNSI : Sir, the conspiracy on 6th November, before the demolition, in a house was recorded. The charge of conspiracy prevailed till the special judge passed the interim order. Later on, while on the revision petition, the Allahabad High Court adjourned the proceedings and the revision petition correction was not recorded by the then Chief Minister Shri Rajnath Singh and the present Chief Minister Kumari Mayawati, the Supreme Court direction prevailed to file the chargesheet. Then, suddenly, the belated wisdom of the CBI took out the conspiracy angle from the whole document at the behest of the hon. Prime Minister who is holding the charge of CBI. ... (Interruptions) This is nothing but gross manipulation and abuse of the institution as an investigative agency. ... (Interruptions) Therefore, this is the prime question of the day to be taken up in an Adjournment Motion keeping aside all other questions and that is why I took it up.

MR. SPEAKER : Shri Ramji Lal Suman to speak now.

... (Interruptions)

श्री विनय कटियार (फैजाबाद) : अध्यक्ष महोदय, यह हम लोगों से संबंधित मामला है, इसलिए हमें बोलने की इजाजत दी जाए। यह कह रहे हैं कि सी.बी.आई. का दुरुपयोग किया, फिर वहां ढांचा गिरा। (व्यवधान)

श्री श्रीप्रकाश जायसवाल (कानपुर) : सर, जो एक्यूज्ड हैं, उन्हें बोलने की मौका नहीं दिया जा सकता। (व्यवधान)

SHRI PRIYA RANJAN DASMUNSI : Sir, those who are accused should not speak here. Let them go to the court. ... (Interruptions)

SHRI S. JAIPAL REDDY (MIRYALGUDA) : Sir, Shri Vinay Katiyar is an accused. He cannot speak here. ... (Interruptions)

MR. SPEAKER : Let me conduct the proceedings as per the procedure, as per the rules prevailing today. मुझे यह समझने की जरूरत है कि आप यहां क्वेश्चन ऑवर को सस्पेंड करने की मांग क्यों कर रहे हैं। वे दो-दो मिनट में बोलेंगे, उन्हें केवल इसी विषय पर बोलना है, इसके बाहर बोलने की इजाजत मैं नहीं दूंगा।

श्री रामजीलाल सुमन (फिरोजाबाद) : अध्यक्ष महोदय, यह बहुत गंभीर मामला है। बाबरी मस्जिद की शहादत के बाद। (व्यवधान)

अध्यक्ष महोदय : प्लीज मुझे सुनने दीजिए।

श्री रामजीलाल सुमन : जो लोग आरोपी थे, उनके खिलाफ अपराध संख्या 197/92, 198/92 के तहत अपराध पंजीकृत हुआ और पंजीकृत होने के बाद सबसे महत्वपूर्ण सवाल यह है कि सी.बी.आई. ने 5 अक्टूबर, 1993 को जो आरंभिक जांच की, उस आरंभिक जांच में धारा 120बी के तहत ङ्चंत्र करने का आरोप सी.बी.आई. द्वारा दाखिल किया गया, उसमें श्री लालकृष्ण आडवाणी, श्री मुरली मनोहर जोशी, कुमारी उमा भारती तथा आठ अन्य लोगों के खिलाफ धारा 120 बी के तहत ङ्चंत्र का आरोप सी.बी.आई. ने तय किया। इसमें सबसे महत्वपूर्ण सवाल यह है कि 9 सितम्बर, 1997 को लखनऊ की विशेष अदालत के न्यायमूर्ति श्री जे.पी.श्रीवास्त

अध्यक्ष महोदय : रघुवंश जी, आप बैठिये। मैंने आपको मौका दिया और आपने अपनी बातें कही हैं। अभी बनातवाला जी को बोलने दीजिए।

...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : महोदय, यू.एस. विश्वास के घर में नारकोटिक्स का सामान पकड़ा गया और जाली कागजात पकड़े गए। यह सब माल पकड़ा गया और उसको श्री अरुण जेटली और जार्ज फर्नान्डीज ने बचाकर गवाह बना दिया। इस तरह से सी.बी.आई. का दुरुपयोग हो रहा है।

SHRI G.M. BANATWALLA : Mr. Speaker Sir, we all work under the Constitution, and there is a serious dereliction of the various institutions. Sir, the CBI dropped charges of criminal conspiracy against a select few or the privileged few, including high personalities like Shri L. K. Advani, Dr. Murli Manohar Joshi and various others in the Babri Masjid demolition case. It is a serious fraud. It is a fraud on the criminal justice system in our country.

Sir, we cannot be a silent spectator when such a fraud is being played on the criminal justice system in our country. Sir, the credibility of the CBI is at stake. We, here, have been demanding the resignations of those Cabinet Ministers who are involved in this case and now we come to know that the CBI is dropping these serious charges of criminal conspiracy against them. Sir, at various judicial levels, courts have found sufficient evidence on these charges. Now, in the Special Raebareli court the charges of criminal conspiracy have been dropped.

Sir, you will remember that it was on 29 November 2002 that the Supreme Court ordered that they may be tried in the Raebareli court.

MR. SPEAKER : Shri Banatwalla, you cannot go in detail on this issue. Those details cannot be given at this stage. These can be given only when the discussion starts on this issue.

SHRI G.M. BANATWALLA : Now, the important charges are being dropped and the select few are being sheltered.

MR. SPEAKER : Shri Banatwalla, please sit down now.

SHRI G.M. BANATWALLA : When there is the question of credibility of the CBI, when there is such a national crisis with respect to our criminal justice system, it is necessary that we set aside all matters and discuss this question on top priority. I therefore, plead that the Question Hour should be suspended and our notices on the Adjournment Motion may be taken up so that this may enable us to censure the Government on the misuse and abuse of the CBI. ...*(Interruptions)*

MR. SPEAKER : Hon. Members, I have received

...*(Interruptions)*

अध्यक्ष महोदय : अब मैं बोल रहा हूँ। कृपया मुझे सुनिए।

...(व्यवधान)

SHRI PRIYA RANJAN DASMUNSI : ...*(Interruptions)* There are some ethical standards that should be followed. ...*(Interruptions)*

श्री विनय कटियार : अध्यक्ष महोदय, अभी आपने दोनों तरफ को नहीं सुना है। हमें तो आपने सुना ही नहीं है।

MR. SPEAKER : Please listen to the Chair. As you have the right to speak, I also have every right to speak from the Chair. Please, do not try to take away the right of the Speaker to speak. I have heard those Members who had given the notices. I gave them enough opportunity to speak and make us understand the issue. In the meantime

...*(Interruptions)*

श्री विनय कटियार : अध्यक्ष महोदय, मुझे भी बोलने की अनुमति दे दीजिए।

MR. SPEAKER : The rule is applicable to you also. When the Chair is speaking, please sit down. So, when I received notices on this very important issue, the issue on which the entire nation is interested to know, I thought that I must ask the Law Minister as to where the matter stands.

...*(Interruptions)*

MR. SPEAKER : I wanted to confirm from him whether the information given is factually correct or not. The Law Minister has today given his opinion. I want him to say on this issue.

...*(Interruptions)*

MR. SPEAKER : I can always take his advice whether the information is factually correct or not. The Law Minister is going to

...(Interruptions)

11.39 hrs.

(At this stage, Kunwar Akhilesh Singh and some other hon. Members came and stood on the floor near the Table)

...(Interruptions)

MR. SPEAKER: Please go back to your seats. Please listen to me.

...(Interruptions)

MR. SPEAKER: Hon. Members, I referred the notices of Adjournment Motion, immediately on their receipt today, to the Government for their comments.

Shri Arun Jaitley, hon. Law Minister has sent me just now a letter, in response to this, which is as under:

"The Government has received notice of Adjournment Motion filed by several Members of this House on the alleged abuse of power by the CBI and the Government in relation to the charge-sheet in the Ayodhya case.

Besides dealing with a subject matter, which is *sub judice*, the CBI has not diluted any case, dropped any charge against any accused person. Section 120 B was never a charge in the Raebareli charge-sheet, and the question of dropping it does not arise."

Since the matter has not been dropped by the Government, the information with the Members is not correct. Therefore, I do not agree to suspend the Question Hour.

I will now take up the Adjournment Motion, if you want.

...(Interruptions)

अध्यक्ष महोदय : टी.वी. रिले करना बंद किया जाए।

...(Interruptions)

MR. SPEAKER: I would request the Members to go back to their seats. They can tell me as to how this Adjournment Motion should be taken up. I am prepared to listen to the Members.

...(Interruptions)

MR. SPEAKER: Please go back to your seats.

â€ (व्यवधान)

अध्यक्ष महोदय : आप एडजर्नमेंट मोशन पर बोलिये, मैं आपको इजाजत दे रहा हूँ।

â€ (व्यवधान)

श्री नवल किशोर राय (सीतामढ़ी) : अध्यक्ष महोदय, हमने आपको कार्यस्थगन प्रस्ताव दिया है। बिहार और असम में बाढ़ से 100 से अधिक लोगों की मौत हो गई है, यह अत्यन्त महत्व का मामला है। (व्यवधान) इससे पूरे उत्तरी बिहार के लोग बर्बादी के कगार पर हैं। पिछले वर्ष भी नेपाल से 1.68 लाख क्यूसेक्स पानी छोड़ा गया था, जिसके कारण बिहार में बाढ़ की भयंकर स्थिति हो गई थी। (व्यवधान) हम चाहते हैं कि सदन का कार्य स्थगित करके इस विषय को लिया जाये। (व्यवधान)

MR. SPEAKER: I have received notices of Adjournment Motion on reported misuse of CBI in dropping the charges against three Union Ministers and other functionaries of BJP in the Babri Masjid demolition case from Shri Ramji Lal Suman and 25 others; on reported flood situation in the country, particularly in Bihar and Assam, from Shri Naval Kishore Rai; on reported killing of dalits by police in Jalandhar from Shri Ashok Kumar Singh Chandel; on the situation arising out of reported anomalies in construction of Taj Heritage Corridor in Agra from Prof. S.P. Singh Baghel; on illegal construction by the Karnataka Government of certain projects from Shri K. Yerrannaidu and Shri N. Janardhana Reddy.

All these notices of Adjournment Motion have been rejected by me.

...(Interruptions)

MR. SPEAKER: Now, I go to 'Question Hour'.

Question No. 1, Shri Rajo Singh. He is under detention, therefore, his Question is not being taken up.

Now, I go to Question No. 2, Shri Dinesh Chandra Yadav.

...(Interruptions)

(Q.2)

श्री दिनेश चन्द्र यादव : अध्यक्ष महोदय, मैं मंत्री जी से जानना चाहता हूँ कि क्या बाढ़ और अग्नि सुस्त्रा उपायों के लिए निर्धारित राशि को अन्य जगह लगाया जा रहा है? (ब्यवधान)

MR. SPEAKER: No slogan should go on record.

...(Interruptions)

SHRI RAJIV PRATAP RUDY: I would like to inform the hon. Member that no money has been diverted from any of the schemes proposed.

...(Interruptions)

MR. SPEAKER: Shri Ram Vilas Paswan.

...(Interruptions)

MR. SPEAKER: Q. No. 3, Shri Pawan Kumar Bansal.

...(Interruptions)

MR. SPEAKER: Shri Bhan Singh Bhaura.

...(Interruptions)

MR. SPEAKER: The House stands adjourned to meet again at 2 p.m.

11.52 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled after Lunch at Fourteen
of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

...(Interruptions)

MR. DEPUTY-SPEAKER: The House shall now take up Papers to be laid on the Table of the House.

...(Interruptions)

14.01 hrs.

(At this stage, Shri Ramdas Athawale and some other hon. Members came and stood on the floor near the Table)